

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT

LOK SABHA

UNSTARRED QUESTION No. 4368

TO BE ANSWERED ON WEDNESDAY, THE 21<sup>ST</sup> MARCH, 2018.

**Compulsory Registration of Marriage**

4368: **SHRI ASHOK SHANKARRAO CHAVAN**  
**SHRI ALOK SANJAR**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Law Commission has recommended compulsory registration of marriages in all States;
- (b) if so, the details thereof along with other recommendations made by the Law Commission in this regard;
- (c) the reasons mentioned by Law Commission for this purpose;
- (d) whether the Government has any proposal to make registration of marriages mandatory within a specified period of time;
- (e) if so, the details thereof along with the action taken by the Union/State Governments in this regard and the time by which the said proposal is likely to be implemented countrywide; and
- (f) whether there are different forms of the certificate of marriage registration in different States and if so, the details thereof and the reasons therefor?

A N S W E R

MINISTER OF STATE FOR LAW AND JUSTICE  
AND CORPORATE AFFAIRS

(SHRI P.P. CHAUDHARY)

- (a) & (b) The 21<sup>st</sup> Law Commission of India, on a reference made by the Central Government, in its 270<sup>th</sup> Report titled "Compulsory Registration of Marriages" has, *inter alia*, recommended the Central Government to suitably amend the Registration of Births and Deaths Act, 1969 (18 of 1969) so as to include registration of marriage within its scope so that the existing administrative machinery would also be able to carry out registration of marriages. The full Report of the Commission is accessible from the website <http://lawcommissionofindia.nic.in/reports/Report270.pdf>.
- (c) to (e) In order to provide evidentiary value in matrimonial and maintenance cases and prevent unnecessary harassment meted out to women, it has been decided to provide for compulsory registration of marriages. However, it may not be possible to lay down any rigid time frame in this regard.
- (f) The State Governments are empowered to frame rules for registration of marriages under various enactments. Hence, no data regarding certificate of marriage registration is centrally maintained.